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Central Administrative Tribunal
Principal Bench: New Delhi

C.P. No. 292/2001 In
O.A. No. 1548/2000

New Delhi this the 24th day of July, 2001

Hon'ble Mr. Govindan S. Tampi, Member (A)
Hon'ble Mr. Shanker Raju, Member (J)

Kuldeep Singh
S/o Shri Jaipal Singh
R/o F-32, Gali No.10, Brahmupuri
Delhi-110053.

-Applicant

(By Advocate: Shri Arun Bhardwaj)

Versus

Shri Ajay Raj Sharma
Commissioner of Police
PHQ, I.P. Estate,
New Delhi.

Shri A.A. Farooquee
Deputy Commissioner of Police
II Bn. DAP, N.P.L.,
Kingsway Camp
Delhi.

-Respondents

(Ct. Shyam Sunder, departmental representative)

ORDER (Oral)

By Mr. Shanker Raju, Member (J)

Departmental representative produced a copy of the order dated 6.7.2001 whereby the applicant, in compliance of the decision of this Court dated 7.3.2001, is directed to join for further orders of appointment and other benefits. In view of the fact that there has been a substantial compliance by way of issuing a letter dated 6.7.2001. We do not find any contumacious disobedience on the part of the respondents being non-compliance of the order of the Court. However, we note that the directions have been issued way back on 7.3.2001 to be complied with within a period of two

months. Respondents are directed to accord all the consequential benefits to the applicant within the stipulated period failing which they would be liable for appropriate contempt proceedings. The C.P. is dismissed. Notices issued against the respondents are discharged.

S. Raju
(Shanker Raju)
Member (J)

(Govindan S. Tampli)
Member (A)

cc.